THE TAMIL NADU LIQUOR (TRANSIT) RULES, 1982

(G.O.Ms. No. 826, Prohibition and Excise (VIII) Department, dated 2nd December 1982)

In exercise of the powers conferred by section 54 of the Tamil Nadu Prohibition Act, 1937 (Tamil Nadu Act X of 1937), the Governor of Tamil Nadu hereby makes the following rules :-

- 1. I. Short title These rules may be called the Tamil Nadu Liquor (Transit) Rules, 1982.
- I. Definition In these rules, unless the context otherwise requires, –

(a) "Form" means a form appended to these rules;

(b) "Liquor" means (a) Foreign Liquor and (b) Indian-made foreign spirits.

3. I. Application for the issue of transit permit:-

- (a) Any person desirous of transiting liquor through the territory of the State of Tamil Nadu shall apply for a transit permit in Form I to the Collector of the district through which the consignment of liquor has to enter into the territory of the State of Tamil Nadu. He shall also send a copy of the application to the Additional Superintendent of Police, Prohibition Enforcement Wing of the district.
- (b) Every such application shall be affixed with a court fee label to the value of rupee one.
- (c) The application for transit permit shall be made atleast four days before the anticipated date of entry of the consignment of liquor into the territory of the State of Tamil Nadu.

- 4. *Issue of transit permit:-* The Collector or an officer specially empowered by him in this behalf, shall scrutinise the application and if it is found to be in order, issue a permit in Form II for the transit of liquor covered by the application. He shall send copies of the permit so issued to the Additional Superintendent of Police, Prohibition Enforcement Wing of the district concerned, Commissioner of Prohibition and Excise, Chennai and the Deputy Inspector General of Police (Enforcement),Chennai.
- 5. *Conditions of permit:-* Every transit permit issued under rule 4 shall be subject to the conditions specified in Form-II.
- 6. *Provision of police escort:-* (a) The police escort for the transit of liquor shall be provided by the Additional Superintendent of Police, Prohibition Enforcement Wing of the district through which the consignment enters into the territory of the State of Tamil Nadu or by any other police officer specially authorized by him in this behalf.
 - (b) Police escort shall be on the following scale, namely
 - i) One police constable for each vehicle carrying liquor.
 - ii) One Head constable and one police constable if the number of vehicles used for the transport is more than two, irrespective of the number of vehicles.
 (amended as per G.O. (Ms) No.947, P & E Dept., dated 03.11.1983).

(c)The cost of police escort as determined by the Collector, shall be paid in advance by the person who transits the liquor.

APPENDIX FORM -I (See rule 3 (a)) FORM OF APPLICATION FOR THE ISSUE OF TRANSIT PERMIT

Here affix Court-fee label to the value of one rupee

То

The Collector of.....

(*****)

| 1 | Name and address of the applicant. | |
|----|---|--|
| 2. | Quantity and full description of the liquor | |
| | intended for transit together with its value | |
| 3. | Place and State from which the liquor is | |
| | transported. | |
| 4. | Place and State to which the liquor is | |
| | transported. | |
| 5. | Route of transit in the territory of the State of | |
| | Tamil Nadu, if any specified in the import or | |
| | export permit. | |
| 6. | Route of transit desired by the applicant. | |
| 7. | Import permit No. and date with period of | |
| | validity. | |
| 8. | Export permit No. and date with period of | |
| | validity. | |
| 9. | Anticipated date and time of entry of the | |
| | consignment into the territory of the State of | |
| | Tamil Nadu. | |
| | | |

| 10. | Place of entry of the consignment into the State of Tamil Nadu. | |
|-----|---|--|
| 11. | Nearest police station. | |
| 12. | Place of exit from the territory of the State of Tamil Nadu | |
| 13. | Period for which the transit permit is to be valid. | |
| 14 | (a) Particulars of vehicle with registration number, if available; (b) Names of the driver of the vehicle and other persons accompanying the consignment. amended as per G.O.(Ms) No.947, P&E Department, dated 03.11.1983. | |

Provided that if the particulars could not be furnished, the applicant shall give an undertaking to the effect that he shall give the particulars at the border check- post.

(Inserted as per G.O. (Ms) No.699, P&E Department, dated 14.06.1990).

I hereby declare-

(i) that the particulars given above are true and complete to the best of my knowledge and belief.

(ii) That the consignment of liquor covered by the permit or any portion of it will not be jettisoned within the territory of the State of Tamil Nadu (Copies of import and export permits are enclosed);

(Inserted as per G.O. Ms No.947, P&E, Department, dated 03.11.1983).

Place:

Signature of the applicant.

Date:

FORM II

(See rules 4 and 5)

PERMIT FOR TRANSIT OF LIQUOR

| Serial Number | Kind of liquor | Quantity allowed for transit | Approximate value. |
|------------------|----------------|------------------------------|--------------------|
| (1) | (2) | (3) | (4) |
| | | | |

Conditions

- The permit shall be valid up toA.M./ P.M. onA.M./ P.M. onA.M./ P.M. onA.M./ P.M. onA.M./ P.M. on consignment. It shall be used only once during its currency. The consignment shall be used only once during its currency. The consignment shall not be broken in bulk while in transit and shall be transited in one lot before the expiry of the period of validity.
- 2. The transit of the consignment shall be only through the following route:

3. The consignment shall be made available for inspection and verification at the border checkpost, situated at and in the police stations atand such verification shall be recorded in the goods vehicles record and in the transit permit. [The particulars of vehicle with the registration number and the names of the drivers of the vehicles and other persons accompanying the consignment if not furnished in Form I, shall be got entered in this permit by the excise officials at the check posts or the police officials in the Police Station nearest to the point of entry into the territory of Tamil Nadu before proceeding further].

(Inserted as per G.O.(Ms) No.947, P&E Dept., dated 03.11.1983.)

- 4. In case of any break-down, necessitating change of vehicle carrying the consignment, it shall be done only with the permission of the Collector of the district in whose jurisdiction the break-down occurs or any other officer empowered by him in this behalf.
- 5. Transit of liquor shall not be made till police escort is provided.

Place:

Date:

Permit Issuing Authority.

Seal: